

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 549/AT/2020

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 3000 MW Grid Connected Solar PV Power Projects selected through Competitive Bidding Process as per the Guidelines issued by Ministry of New and Renewable Energy on 10.3.2015.

Petitioner : NTPC Limited (NTPC)

Respondents : Ministry of New and Renewable Energy Limited and Ors.

Date of Hearing : 30.7.2020

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties present : Shri M. G. Ramachandran, Sr. Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Ms. Tanya Sareen, Advocate, NTPC
Shri Ishpaul Uppal, NTPC

Record of Proceedings

The matter was heard through video conferencing.

2. Learned senior counsel for the Petitioner, NTPC Limited, submitted that the instant Petition has been filed for adoption of tariff for 3000 MW Grid connected Solar PV Projects selected through competitive bidding process as per the Guidelines issued by Ministry of New and Renewable Energy on 10.3.2015. Learned senior counsel further submitted as under:

- (a) There is a delay in approaching the Commission for adoption of tariff as there was some confusion over adoption of tariff/approval of procurement process;
- (b) The Petitioner is a generating company controlled by Central Government and the tariff has to be adopted by the Commission under Section 63 of the Electricity Act, 2003 read with Rule 8 of the Electricity Rules, 2005;
- (c) In the present case, concerned SERCs have already approved the PSA/procurement process for the respective Procurers/Distribution licensees;



(d) PPAs and PSAs have already been executed and supply therein has already commenced; and

(e) The Petitioner has furnished all details of Bid process and copies of executed PPAs and PSAs.

3. After hearing the learned senior counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents, if not served already. The Respondents were directed to file their reply by 14.8.2020 with advance copy to the Petitioner, who may file its rejoinder, if any, by 24.8.2020.

5. The Commission further directed the Petitioner to provide details of extension, if any, given to the solar power developers with respect to SCOD with grounds for such extension and status of approval of PSA/procurement process by the respective SERCs along with status of scheduling and payment from such projects. The Commission directed the Petitioner to provide the information in the following format, in addition to any other information/details in support of its submissions, by 14.8.2020:

Sr.	Name of Solar Power Developer	Details Pertaining to Solar Power Developer						Details pertaining to Procurers			Date of start of scheduling of and payment for power of the developer or from the project
		Date of PPA	Quantum of Power (MW)/Price discovered	Scheduled Commercial Date (SCOD) of the Project as per PPA	Commercial Operation Date, if achieved	Extension granted by SEC/MNRE, if any, for achieving COD	Grounds for granting extension	Concerned Procurer	Date of PSA	Date of approval of PSA/ procurement process by the concerned SERC	

6. The due date of filing of reply, rejoinder and information should be strictly complied with.

7. The Petition shall be listed for hearing on 27.8.2020.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

